



2026:AHC:27086

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 3316 of 2026

Komal @ Chakrapani Mudgal

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Ravi Prakash Pandey
Counsel for Respondent(s)	:	C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. It is argued by learned counsel for the petitioner that for correction in the entry made under class 6-1 i.e. non-agricultural/ submerged land (wrongly entered in the Khatauni) of the land of the Petitioner bearing arazi/ gata no. 562 area 1.7000 hectare situated at Village-Kursato, Tehsil-Raja Talab, District-Varanasi as class-1-Ka i.e. bhumidhari land, the petitioner submitted an application on 12.03.2025 before the respondent No.4/Tehsildar, Tehsil Rajatalab, District Varanasi. It is argued that considerable time has already been lapsed but till date no decision has been taken in the matter.

2. On the other hand, it is argued by learned Standing Counsel that the respondent No.2 will take a decision in the matter expeditiously.

3. Heard learned counsel for the parties and perused the record.

4. In the facts and circumstances of the case and without entering into merits of the case, the present petition is disposed of directing the respondent No.4/Tehsildar, Tehsil Rajatalab, District Varanasi to decide the aforesaid application within a period of two months from the date of production of certified copy of this order unless there is no legal impediment.

(Prakash Padia,J.)

February 6, 2026

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